

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD  
\*\*\*\*\*

**Original Application No. 330/01293/2013**

**Allahabad this the 09<sup>th</sup> day of July, 2018**

**Hon'ble Mr. Gokul Chandra Pati, Member-A  
Hon'ble Mr. Rakesh Sagar Jain, Member-J**

1. Vivek Singh, aged about 33 years, son of Shri Shiv Lal Singh, Resident of – Type-III/09, Income Tax Colony, 7/44, Tilak Nagar, Kanpur.
2. Kunal Srivastav, aged about 32 years, son of Shri Suresh Narain Srivastava, resident of – Type-II-5, Income Tax Colony, Awas Vikas, Farrukhabad.
3. Ram Autar, aged about 43 years, son of Shri Khem Pal Singh, resident of HIG-4, Avantika Phase-2, Ramghat Road, Near Kishanpur Tiraha, Aligarh.
4. Anjesh Kumar, aged about 35 years, son of Shri Subhash Chandra Mittal, resident of – Type-III/33, Laxamn Bagh, Income Tax Colony, 7/101, Swaroop Nagar, Kanpur.

**Applicants**

**By Advocate: Mr. Pankaj Srivastava**

**Vs.**

1. Union of India through the Chairman, Central Board of Direct Taxes, North Block, New Delhi 110001.
2. The Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi - 110001.
3. The Chief Commissioner of Income Tax (CCA), U.P. (West), 16/69, Aaykar Bhawan, Civil Lines, Kanpur-208001.

**Respondents**

**By Advocate: Mr. A.K. Rai**

**O R D E R**

**Delivered by Hon'ble Mr. Gokul Chandra Pati, Member-A**

Shri Pankaj Srivastava, learned counsel for the applicant is present. None for the respondents.

2. Counsel for the applicants submitted that the matter has become infructuous since the respondents have extended the relief, as prayed for by the applicants. Accordingly, the O.A. stands dismissed as having become infructuous.

Member-J

Member-A

/M.M/